

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 813/2024

IN THE MATTER OF:

THE LD. TRIBUNAL ON ITS OWN MOTION IN RE: NEWS ITEM  
TITLED "IRONY ON WORLD ENVIRONMENT DAY UP FOREST  
CORPORATION TO AUCTION 400 TREES IN LUCKNOW ON JUNE  
THE 5<sup>TH</sup>, 2024 ...APPLICANT

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THROUGH COUNSEL



Date :- 14.10.2024  
PLACE : NEW DELHI

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THE 5<sup>TH</sup>, 2024 ...APPLICANT

VERSUS

UTTAR PRADESH FOREST COPORATION,  
THROUGH ITS MANAGING DIRECTOR,  
ARANYA VIKAS BHAWAN,  
21/475, INDRA NAGAR,  
LUCKNOW, U.P. .. RESPONDENT NO. 1

PRINCIPAL CHIEF CONSERVATOR OF FOREST,  
UTTAR PRADESH,  
GOVT. OF UTTAR PRADESH,  
17, RANA PRATAP MARG,  
LUCKNOW .. RESPONDENT NO. 2

MINISTRY OF ENVIRONMENT,  
FOREST AND CLIMATE CHANGE,  
THROUGH ITS REGIONAL OFFICE,  
INTEGRATED REGIONAL OFFICE,  
KENDRIYA BHAWAN, 5<sup>TH</sup> FLOOR, SECTOR 'H',  
ALIGANJ, LUCKNOW - 226020 .. RESPONDENT NO. 3

DISTRICT MAGISTRATE, LUCKNOW  
ROOM NO. 49, DM OFFICE,  
QAISERBAGH,  
LUCKNOW .. RESPONDENT NO. 4

AFFIDAVITAFFIDAVIT IN REPLY TO THE NOTICE/ ORDER DATED 12.07.2024 ISSUED BY THE LD. TRIBUNAL FILED ON BEHALF OF THE UP FOREST CORPORATION, RESPONDENT NO. 1 HEREIN

I, Shiv Kumar Meena, son of Shri Munni Lal, aged about 53 years, presently posted as Sales Officer, U.P. Forest Corporation, Rithani Depot Compound, Delhi Road, Meerut, U.P. do hereby solemnly affirm and state as under:

1. That I the deponent herein, have been duly authorized by the competent authority to depose the instant affidavit by way of reply to the notice/ order dated 12.07.2024 issued/ passed by this Ld. Tribunal.
2. That I am fully conversant with the facts and circumstances of the instant case and, therefore, fully competent to depose the instant affidavit.
3. That the contents of the notice/ order dated 12.07.2024 have been perused by me and I beg leave of this Tribunal to respond to the same as follows:

PRELIMINARY SUBMISSIONS:

That the UP Forest Corporation was established under the provisions of the UP Forest Corporation Act, 1974. In terms of

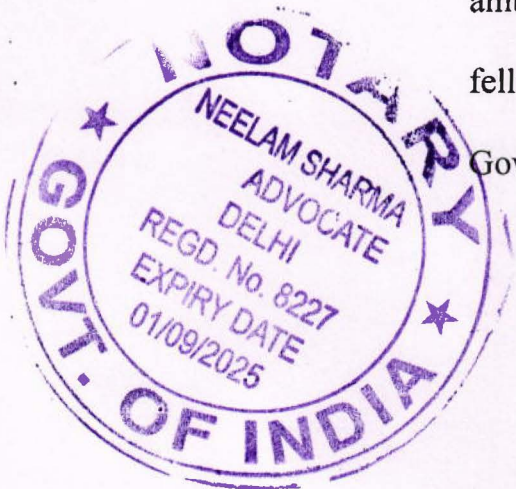


Section 14 of the said Act, the functions of the Corporation are enumerated hereinbelow:

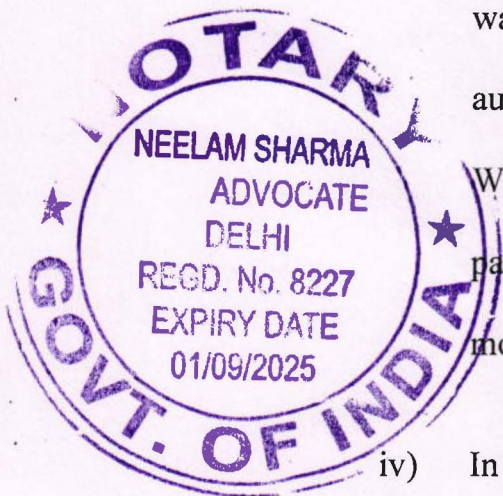
“14. Function of the Corporation- Subject to the provisions of this Act, and to any general or special directions of the State Government, the functions of the Corporation shall be following: namely-

- (a) to undertake removal and disposal of trees and exploitation of forest resources entrusted to it by the State Government;
- (b) to prepare projects relating to forestry within the State
- (c) to undertake research programmes relating to forests and forests products and render technical advice to State Government on matters relating to forestry;
- (d) to manage, maintain and develop such forests as are transferred or entrusted to it by the State Government;
- (e) to perform such functions as the State Government may from time to time require.”

- ii) That it is in accordance with the above provisions and in the ambit of the same that the UP Forest Corporation undertakes felling of trees and such other functions as the State Government of UP may entrust to it from time to time.



iii) That vide letter/ email dated 25.07.2024 notice and order dated 12.07.2024 was dispatched to the Answering Respondent/ Respondent No. 1 by the Consultant (Judicial), National Green Tribunal, Principal Bench, New Delhi. The said notice/ order dated 12.07.2024 informed the Respondent No. 1 that in terms of the order dated 12.07.2024 it had been impleaded by the Ld. Tribunal as Respondent No. 1. Further the Ld. Tribunal also went on to implead the Principal Chief Conservator of Forest, Government of U.P., as Respondent No. 2, the Regional Office of the Ministry of Environment Forest and Climate Change, U.P. as Respondent No. 3 and the District Magistrate, Lucknow as Respondent No. 4 respectively. The Order dated 12.7.2024 was passed in view of a News Item which related to the auction of 400 green trees in Lucknow, Uttar Pradesh on the World Environment Day. The said notice/ order was issued/ passed by the Id. Tribunal on its own motion after it took suo moto notice of the said news item.



iv) In terms of the said news item, the UP Forest Corporation had published an advertisement stating its intent to auction 308 trees obstructing the construction work of building and sheds

at the Ashok Leyland Complex, formally the Scooters India Limited Complex, located in the Sarojini Nagar Industrial Area, Lucknow. Further, another 92 green trees obstructing construction work on the premises of the Uttar Pradesh State Road Transport Corporation (hereinafter the UPSRTC), Regional Workshop located at Vibhuti Khand, Gomti Nagar, Lucknow were also to be auctioned. It so happened that ironically the said auction took place on June the 5<sup>th</sup> i.e. the World Environment Day. The said Article also went to point out that the trees were between 5 and 80 years old. It was emphasized that the loss of these trees would worsen the already severe heat stress in the affected areas. The news item also went on to state that the trees which were sought to be auctioned were of different species and provided essential shade and cooling, particularly in urban areas where the heat wave was becoming increasingly common and deadly due to climate change.



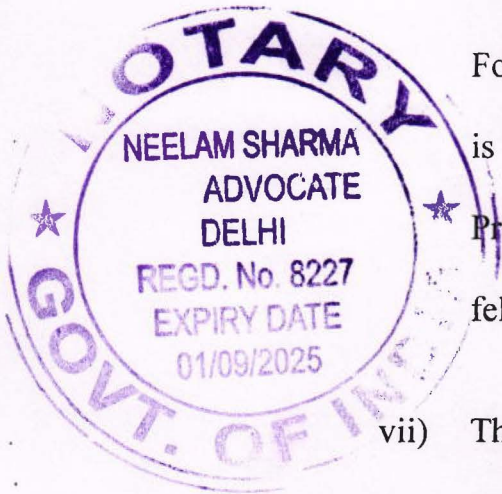
- v) That it was in this conspectus that this Ld. Tribunal was please to take suo moto notice in view of the issues the said auction raised relating to the compliance of environmental norms and

(B)

implementation of the provisions of the scheduled enactments. Going forward this Ld. Tribunal was pleased to implead the Respondents to the instant Original Application.

- vi) That sometime in the recent past, M/s. Ashoka Leyland, a Private Sector Company had taken over the decommissioned factory complex of M/s. Scooter India Ltd. a government enterprise located at Sarojini Nagar Industrial Area, Lucknow. The said Private Sector Company had acquired the Factory Premises to set up its own plant and machinery for industrial production. Since the scale of the industrial unit was quite substantial, it required the felling of 308 trees. It was in this conspectus that the Uttar Pradesh State Industrial Development Authority (hereinafter UPSIDA) approached the Divisional Forest Officer (DFO) , Awadh Forest Division, Lucknow who is the competent authority under the Uttar Pradesh Tree Protection Act, 1976 (As amended) to issue a permit for the felling of the 308 trees.

- vii) That vide letter No. 9677/ 22-10 (Scooter India) Lucknow dated 24.05.2024, the Divisional Forest Officer, Awadh Forest Division, Lucknow granted the said permission to the U.P.



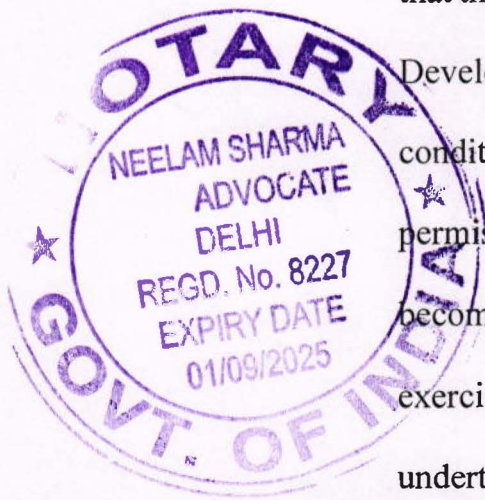
State Industrial Development Authority albeit with certain conditions such as that no damage of any kind will be caused to other trees. The period for felling up the trees was permissible only till 20.07.2024 and any transportation of wood was to be undertaken in terms of UP Transportation Rules, 1978. A copy of the letter No. 9677/22-10 (Scooter India) Lucknow dated 24.05.2024 is annexed herewith and marked as **Annexure A-1.**

- viii) That vide letter No. 191/SIDDA/Sr. Manager (Civil)/ Lucknow dated 24.05.2024 the Senior Manager (Civil), U.P. State Industrial Development Authority informed the Divisional Logging Manager and the Divisional Sales Manager, UP Forest Corporation, Lucknow that the Divisional Forest Officer, Awadh Forest Division had granted permission for the felling of 308 trees obstructing construction work of building sheds in the premises of M/s. Ashoka Leyland (formerly Scooter India Ltd.) situated in the Sarojini Nagar Industrial Area, Lucknow. Accordingly, a sum of Rs. 3,08,000/- vide FDR No. 5365503030069013 dated 21.05.2024 and a sum of Rs. 40,040/- vide DD No. 428562 dated 21.05.2024 had been sent



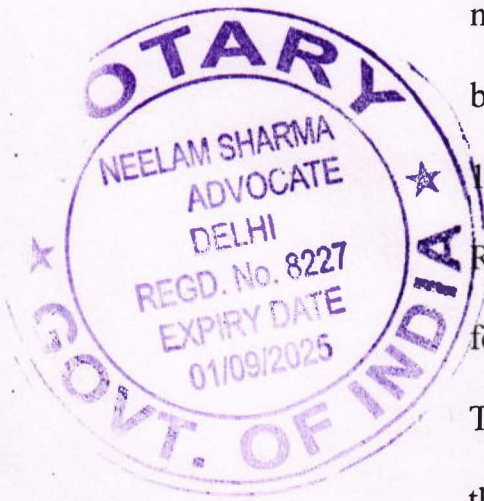
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to the office of the Divisional Forest Officer, Awadh Forest Division. It was, therefore, requested by the said Authority that the said officials of the UP Forest Corporation to undertake the felling of the said trees as well as the auction of the same as per Rules. It was also stated that the Corporation could deduct its fee as per Rules from the amount received during the auction and to deposit the balance with the office of the Senior Manager (Civil) of the UPSIDA. The authority also requested the officials of the UP Forest Corporation to get the felling and auction of the trees expedited at the earliest so that construction work at the said site may commence at the earliest. The said letter was categorical in informing the Answering Respondent that the ownership of the trees vests with the UP State Industrial Development Authority. However, accepting the Rules and conditions of the UP Forest Corporation the UPSIDA granted permission and recommended felling of trees to it. Thus, it becomes amply clear that the Answering Respondent neither exercised any ownership of the said trees to be felled nor did it undertake the said auction on its own motion. A copy of the letter No. 191/SIDDA/Sr. Manager (Civil)/ Lucknow dated 24.05.2024 of the Senior Manager (Civil), U.P. State Industrial



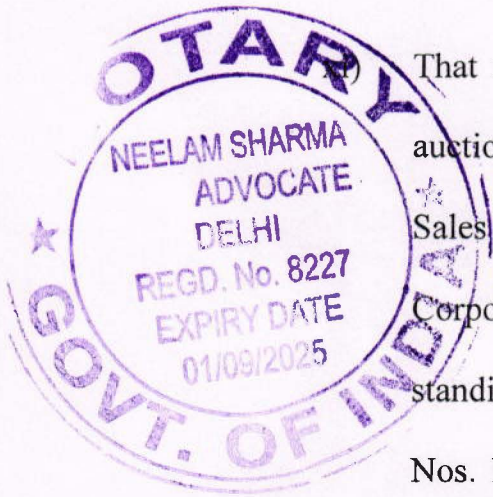
Development Authority is annexed herewith and marked as Annexure A-2.

- ix) That in the same vein, vide its letter dated 17.02.2024, the Regional Manager of the UP State Road Transport Corporation, Lucknow Region had sought permission for felling of 92 green standing trees obstructing the construction on a PP Project on the premises of its Regional Workshop at Vibhuti Khand, Gomti Nagar, Lucknow. Vide his letter No. 6705/22-10 Lucknow dated 22.02.2024, the Divisional Forest Officer, Awadh Forest Division, Lucknow granted permission for the felling of 92 green trees on the condition that 10 times more trees would be planted at Bus Stations and workshops run by it. Accordingly, an FDR dated 16.02.2024 for a sum of Rs. 1,03,000/- and a demand draft dated 30.01.2024 for a sum of Rs. 13,060/- for felling permission in the nature of valuation fee had been deposited by the said Road Transport Corporation. The said permission also contained the usual conditionalities that apart from said 92 green trees, no damage of any kind will be caused to other trees. Further, in case of any illegal cutting/ logging of trees, the Road Corporation will be held solely



liable. A copy of the letter No. 6705/22-10 Lucknow dated 22.02.2024, of the Divisional Forest Officer, Awadh Forest Division of the Answering Respondent is annexed herewith and marked as Annexure A-3.

- x) That vide its letter No. 7318 dated 15.05.2024, the UPSRTC approached the Answering Respondent to undertake the felling and sale of the said 92 trees. Vide the said letter it has also been clarified by the Regional Manager, UPSRTC, Lucknow that the ownership of the said trees vests with it. A copy of the said letter No. 7318 dated 15.05.2024 of the UPSRTC is annexed herewith and marked as Annexure A-4.

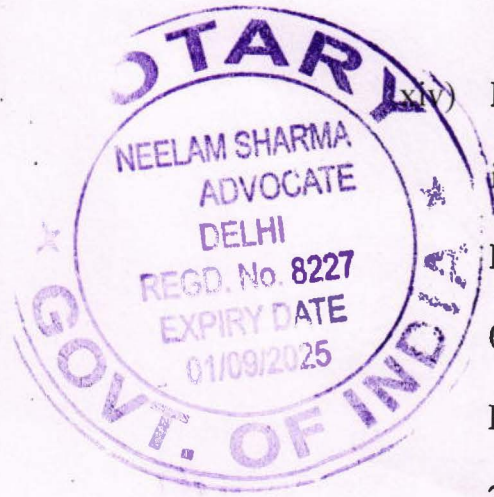


That in pursuance of the above requests for the felling and auction of 308 trees and 92 trees respectively, the Divisional Sales Manager, Lucknow Sales Division, UP Forest Corporation sought permission for the green sale (sale of entire standing trees) from the competent authority vide e-note sheets Nos. DSMLKO/1145 dated 27.05.2024 and DSMLKO/1147 dated 27.05.2024. Vide his e-approval dated 28.05.2024, the competent authority viz. General Manager (Sales) of the Answering Respondent granted his approval.

(11)

xii) That in accordance with the approval of the General Manager (Sales), the Divisional Sales Manager, Lucknow Sales Division of the Answering Respondent issued a Public Auction Notice for the Green Sale (sale of entire Standing trees) of 308 trees at the Ashok Leyland Complex in the Sarojini Nagar Industrial Area, Lucknow and for the auction of 92 trees in the UPSRTC Campus at Vibhuti Khand, Gomti Nagar, Lucknow. The date of the public auction was fixed for 05.06.2024. A copy of the said public auction notice is annexed herewith and marked as Annexure A-5.

xiii) That the said public auction notice was also published in local news papers on 29.05.2024.

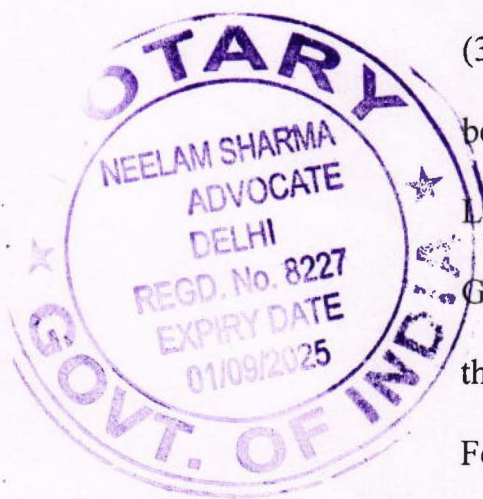


xiv) It is humbly and most respectfully submitted that the 308 trees in the Ashoka Leyland Industrial Complex, Sarojini Nagar Industrial Estate were auctioned in the public auction held on 05.06.2024, while 92 trees in the UPSRTC Campus Vibhuti Khand, Lucknow were auctioned in the public auction held on 22.08.2024.

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xv) It is humbly and most respectfully submitted that the UP Forest Corporation has undertaken the abovesaid activity pertaining to the felling and sale of the said 400 trees strictly in accordance with the felling permission accorded to it by the Competent Authority under the UP Tree Protection Act, 1976 as amended viz. the Divisional Forest Officer, Awadh Forest Division, UP Forest Department, Lucknow. Further, the Answering Respondent i.e. the UP Forest Corporation has acted bonafidely and in accordance with the provisions of the extant laws, rules, and regulations and specifically in accordance with the mandate of the UP Forest Corporation Act, 1974.

xvi) It is humbly and most respectfully submitted that the 400 trees (308 trees + 92 trees), which were felled and auctioned belonged to the private sector company viz. M/s. Ashoka Leyland and to M/s. UP Road Transport Corporation (a Government of UP Enterprise) and any felling and auction of the same were undertaken at their bidding and request. The UP Forest Corporation purely carried out the activity of Green Sale (sale of standing trees) purely after they had obtained the requisite permissions from the concerned authorities/



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departments namely the Divisional Forest Officer, Awadh Forest Division, Forest Department, Government of U.P.

It is deposed accordingly.

*[Signature]*  
DEPONENT  
Shiv Kumar Meena  
Sales Officer  
U.P. Forest Corporation  
Ghaziabad (U.P.)

NEW DELHI  
DATED: OCTOBER \_\_, 2024

**VERIFICATION:**

I, Shiv Kumar Meena, the deponent herein, do hereby verify that the contents of the instant Affidavit are true to my knowledge and belief and nothing has been concealed therefrom.

VERIFIED at NEW DELHI on 14 <sup>OCT 2024</sup> the day of October, 2024.

I identified the deponent who has signed in my presence

*[Signature]*

*[Signature]*  
DEPONENT  
Shiv Kumar Meena  
Sales Officer  
U.P. Forest Corporation  
Ghaziabad (U.P.)



ATTESTED  
*[Signature]*  
NOTARY (Govt. of India)  
Neelam Sharma  
Advocate  
21 No 165A, Gate No. No.11  
Patiala House Courts,  
New Delhi-110001  
(M): 9899408301

14 OCT 2024

कार्यालय, प्रभागीय वनाधिकारी, अवध वन प्रभाग, उ०प्र० लखनऊ।  
पत्रांक 9677/22-10(स्कूटर इण्डिया), लखनऊ, दिनांक 24-05-2024।

सेवा में,

वरिष्ठ प्रबंधक (सिविल),  
उ०प्र०, राज्य औद्योगिक विकास प्राधिकरण,  
निर्माण खण्ड-सप्तम्,  
एच०आई०जी०-64-65, सेक्टर-डी,  
मानसरोवर कालोनी, कानपुर रोड लखनऊ-226012।

विषय:- औद्योगिक क्षेत्र सरोजनीनगर जनपद, लखनऊ स्थित स्कूटर इण्डिया परिसर में भवन/शेडों के निर्माण कार्य में बाधक कुल 308 वृक्षों के पातन अनुमति के सम्बन्ध में।

सन्दर्भ:- इस कार्यालय पत्रांक-9647/22-10 दिनांक 18-05-2024 एवं आपका पत्रांक-179/एसआईडीए/वरि०प्र०(सि०)/लखनऊ, दिनांक 21-05-2024।

महोदय,

उपरोक्त विषयक संदर्भित पत्रों का अवलोकन करने का कष्ट करें, जिसके द्वारा जनपद लखनऊ में औद्योगिक क्षेत्र सरोजनीनगर जनपद, लखनऊ स्थित स्कूटर इण्डिया परिसर में भवन/शेडों के निर्माण कार्य में बाधक विभिन्न प्रजाति के कुल 308 हरे खड़े वृक्षों के पातन अनुमति हेतु उ०प्र० वृक्ष संरक्षण अधिनियम-1976 (यथा-संशोधित) एवं उ०प्र० शासन पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-5 की शासनादेश संख्या 24/81-5-2020-07-93, दिनांक 07.01.2020 के प्राविधानों के अन्तर्गत जमानत हेतु एफ०डी०आर० संख्या-536503030069013 दिनांक 21-05-2024 रू० 308000.00 एवं पातन अनुमति हेतु डी०डी० सं०-428562 दिनांक 21-05-2024 रू० 40040.00 (यूनियन बैंक) इस कार्यालय को उपलब्ध कराया गया है।

उप प्रभागीय वनाधिकारी मोहनलालगंज एवं क्षेत्रीय वन अधिकारी सरोजनीनगर की जाँच-आख्या एवं संस्तुति के अनुसार विषयक स्थल पर स्थित निर्माण कार्य में बाधक विभिन्न प्रजाति के कुल 308 हरे खड़े वृक्षों की पातन अनुमति आपको इस प्रतिबन्ध के साथ प्रदान की जाती है, कि उक्त वृक्षों के अतिरिक्त अन्य वृक्षों को किसी प्रकार की कोई क्षति नहीं पहुँचायी जायेगी। वृक्षों का मूल्यांकन संलग्न है। किसी भी प्रकार के विवाद की स्थिति में अथवा अवैध कटान होने पर पूर्ण उत्तरदायित्व आपका होगा।

उक्त 308 वृक्षों की पातन हेतु अवधि दिनांक 20-07-2024 तक अनुमन्य होगी। प्रकाष्ठ के अभिवहन हेतु उ०प्र० अभिवहन नियमावली-1978 का अनुपालन कराना होगा।  
संलग्नक-उपरोक्तानुसार।

भवदीय,

(सितान्शु पाण्डेय)

प्रभागीय वनाधिकारी,

अवध वन प्रभाग, लखनऊ।

पत्रांक- /22-10(स्कूटर इण्डिया), तददिनांकित.

प्रतिलिपि-निम्नलिखित को उक्त के क्रम में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. उप प्रभागीय वनाधिकारी, मोहनलालगंज।
2. क्षेत्रीय वन अधिकारी सरोजनीनगर को उनकी संस्तुति पत्र सं०-802/22, दिनांक 10-05-2024 क्रम में इस निर्देश के साथ प्रेषित कि प्रकाष्ठ की निकासी नियमानुसार, कराकर कृत कार्यवाही से अवगत कराना सुनिश्चित करें।

(सितान्शु पाण्डेय)

प्रभागीय वनाधिकारी,

अवध वन प्रभाग, लखनऊ।

**OFFICE, DIVISIONAL FOREST OFFICER, AVAD FOREST  
DIVISION, U.P. LUCKNOW**

Letter No. 9677/22-10 (Scooter India), Lucknow, dated 24.05.2024

To

Senior Manager (Civil)  
U.P. State Industrial Development Authority  
Nirman Khand - VII  
H.I.G-64-65, Sector -D  
Mansarovar Colony, Kanpur Road Lucknow-226012.

Subject: Regarding permission for felling of 308 trees which were obstructing the construction work of building/sheds in Scooter India Complex situated in Industrial Area, Sarojini Nagar District, Lucknow.

Reference: This office letter no.-9647/22-10 dated 18.05.2024 and your letter no.-179/SIDA/Sr.Manager(C)/Lucknow, dated 21.05.2024.

Sir,

Please take perusal on the letters of above referred subject by which, under the provisions of the Uttar Pradesh Tree Protection Act 1976 (as amended) and Government Order No. 24/81-5-2020-07-93, dated 07.01.2020 of Uttar Pradesh Government Environment, Forest and Climate Change Section-5, FDR No.-536503030069013 dated for surety for permission to fell a total of 308 green standing trees of different species obstructing the construction work of building/sheds in Scooter India premises located in Industrial Area, Sarojininagar District, Lucknow. 21.05.2024 Rs. 3,08,000.00 and DD No. 428562 dated 21.05.2024 Rs. 40,040.00 (Union Bank) for compliance permission has been made available to this office.

As per the enquiry report and recommendation of the Sub-Divisional Forest Officer Mohanlalganj and Regional Forest Officer Sarojininagar,

felling permission for a total of 308 green and standing trees of different species obstructing the construction work situated at the subject site is given to you with the restriction that apart from the said trees, no damage of any kind will be caused to other trees. The valuation of the trees is enclosed. In case of any dispute or illegal cutting, the full responsibility will be of you.

The period for felling the said 308 trees will be permissible till 20.07.2024. For transportation of wood, compliance of Uttar Pradesh Transportation Rules, 1978 has to be done.

Annexure - As above.

Yours sincerely,

Sd/-

(Sitanshu Pandey)  
Divisional Forest Officer,  
Avadh Forest Division, Lucknow.

Letter No. - ...../22-10 (Scooter India), even dated

Copy: Being sent to the following for information and necessary action with regard to the above work:-

1. Sub Divisional Forest Officer, Mohanlalganj.
2. Being sent to the Regional Forest Officer Sarojininagar upon his recommendation letter no.-802/22. dated 10.05.2024 with the instruction to ensure that the wood is cleared as per rules and inform about the action taken.

Sd/-

(Sitanshu Pandey)  
Divisional Forest Officer,  
Avadh Forest Division, Lucknow.

1. प्रभागीय लौगिंग प्रबन्धक,  
उ0प्र0 वन निगम, 21/475, इन्दिरा नगर,  
लखनऊ - 226016
2. प्रभागीय विक्रय प्रबन्धक,  
उ0प्र0 वन निगम आरण्य भवन,  
21/475, इन्दिरा नगर,  
लखनऊ।

सन्दर्भ सं०: 191 /एसआईडीए/वरि0प्र0(सि0)/लखनऊ/ दिनांक 24/05/24

विषय :- औद्योगिक क्षेत्र सरोजनी नगर जनपद लखनऊ स्थित मे0 अशोका लिलैण्ड (पूर्व में स्कूटर इण्डिया परिसर) में भवन/शेडों के निर्माण कार्य में बाधक 308 वृक्षों के पातन अनुमति के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा औद्योगिक क्षेत्र सरोजनी नगर जनपद लखनऊ स्थित मे0 अशोका लिलैण्ड (पूर्व में स्कूटर इण्डिया परिसर) में भवन/शेडों के निर्माण कार्य में बाधक 308 वृक्षों के पातन हेतु प्रभागीय वनाधिकारी अवध वन प्रभाग उ0प्र0 लखनऊ के पत्रांक सं० 9677/22-10 (स्कूटर इण्डिया) दिनांक 24.05.2024 द्वारा संस्तुति की गयी है। (छायाप्रति संलग्न)

उक्त के पत्र के क्रम में एफ0डी0आर0 सं० 536503030069013 दिनांक 21.05.2024 रु० 3,08,000.00 एवं डी0डी0 सं० 428562 दिनांक 21.05.2024 रु० 40040.00 इस कार्यालय के पत्र सं० 179/एसआईडीए/वरि0प्र0 (सि0)/लखनऊ दिनांक 21.05.2024 के माध्यम से वन रक्षक/प्रभागीय वनाधिकारी, अवध वन प्रभाग, लखनऊ को प्रेषित किया जा चुका है। (छायाप्रति संलग्न)

अतः आपसे अनुरोध है कि उक्त पेड़ों/वृक्षों का नियमानुसार पातन/नीलामी कराने का कष्ट करें। नीलामी से प्राप्त धनराशि में से नियमानुसार अपने शुल्क की कटौती कर अवशेष धनराशि इस कार्यालय में जमा कराने का कष्ट करें। नीलामी/पातन की प्रक्रिया यथाशीघ्र कराने का कष्ट करें, जिससे औद्योगिक क्षेत्र सरोजनी नगर में अशोक लिलैण्ड के भवनों/शेडों के निर्माण/विकास कार्य शीघ्र प्रारम्भ किया जा सके।

उपरोक्त क्रम में यह भी अवगत कराना है कि पातन हेतु वृक्षों का स्वामित्व यूपीसीडा का है तथा यूपीसीडा, उ0प्र0 वन निगम की नियम एवं शर्तें मानते हुए पातन की संस्तुति प्रदान करता है।

संलग्नक :- उपरोक्तानुसार।

भवदीय,

(राजीव कुमार)

वरिष्ठ प्रबन्धक (सिविल)

सन्दर्भ सं०: /एसआईडीए/वरि0 प्र0(सि0)/लखनऊ/

दिनांक

प्रतिर्लिपि :-

1. अपर मुख्य कार्यपालक अधिकारी (एस), यूपीसीडा, मुख्यालय कानपुर को सूचनार्थ प्रेषित।
2. प्रभागीय वनाधिकारी, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3. प्रधान महाप्रबन्धक (एस), यूपीसीडा, मुख्यालय, कानपुर को सूचनार्थ प्रेषित।
4. महाप्रबन्धक (के), यूपीसीडा, मुख्यालय, कानपुर को सूचनार्थ प्रेषित।
5. क्षेत्रीय प्रबन्धक, यूपीसीडा, लखनऊ को सूचनार्थ प्रेषित।
6. प्रबन्धक (सि0)/सहा0 प्रबन्धक (सि0), यूपीसीडा, निर्माण खण्ड-7, लखनऊ को आवश्यक कार्यवाही हेतु प्रेषित।

(राजीव कुमार)

वरिष्ठ प्रबन्धक (सिविल)

**U.P.STATE INDUSTRIAL DEVELOPMENT  
AUTHORITY**

Nirman Khand - VII  
H.I.G-64-65, Sector -D  
Mansarovar Colony, Kanpur  
Road, Lucknow-226012  
Phone : 0522-.....  
Website: [www.online.upsida.com](http://www.online.upsida.com)  
Email: [cd7@upsida.co.in](mailto:cd7@upsida.co.in)

1. Divisional Lauging Manager  
U.P. Forest Corporation, 21/475, Indira Nagar  
Lucknow-226016.
2. Divisional Sales Manager  
U.P. Forest Corporation, 21/475, Indira Nagar  
Lucknow-226016.

Reference No. 191 /SIDDA/ Sr. Manager (Civil)/Lucknow Dated 24.05.24

Subject: Regarding permission for felling of 308 trees which were obstructing the construction work of building/sheds in M/s Ashoka Leyland (Earlier Scooter India Complex) situated in Industrial Area, Sarojini Nagar District, Lucknow.

Sir,

Please take receipt on the letters of above referred subject, by which the Divisional Officer, Avadh Forest Division Uttar Pradesh Lucknow's letter No. 9677/22-10 (Scooter India) dated 24.05.2024 has recommended for felling of 308 trees obstructing the construction work of building/sheds in the premises of M/s Ashok Leyland (formerly Scooter India) situated in Industrial Area Sarojini Nagar, District Lucknow. (Photocopy enclosed)

In sequence of the above letter, FDR No. 536503030069013 dated 21.05.2024 of Rs. 3,08,000.00 and DD No. 428562 dated 21.05.2024 of Rs. 40,000.00 through this office Letter No. 179/SIDA/Sr. Manager (C)/Lucknow dated 21.05.2024 has been sent to the Forest Guard/District Forest Officer, Sub-Forest Division, Lucknow. (Photocopy enclosed)

Therefore, you are requested to get the above trees felled/auctioned as per rules. Please deduct your fee as per rules from the amount received from the auction and deposit the remaining amount in this office. Please get the auction/felling process done as soon as possible, so that the construction/development work of Ashok Leyland's buildings/sheds in Sarojini Nagar Industrial Area can be started soon.

In the above sequence, it is also to be informed that the ownership of the trees for felling is with UPSIDA and UPSIDA, accepting the rules and conditions of Uttar Pradesh Forest Corporation, recommends felling of trees.

Annexure - As above.

Yours sincerely,

Sd/-  
(Rajeev Kumar)  
Senior Manager (Civil)

Reference No. SIDA/Sr. Manager (C) / Lucknow/ Dated

Copy :

1. The Additional Chief Executive Officer (S) UPSIDA, Headquarter Kanpur for information.
2. The Divisional Forest Officer, Lucknow for information and necessary action.
3. The Chief General Manager (S), UPSIDA, Headquarter, Kanpur for information.
4. The General Manager (K) UPSIDA, Headquarter, Kanpur for information.
5. The Regional Manager, UPSIDA, Lucknow for information.
6. The Manager ( C) / Asstt. Manager ( C ) UPSIDA), Nirman Khand-VII, Lucknow for information and necessary action.
- 7.

Sd/-  
(Rajeev Kumar)  
Senior Manager (Civil)



कार्यालय प्रभागीय वनाधिकारी, अवध वन प्रभाग, उ०प्र०, लखनऊ।  
पत्रांक 6705 / 22-10, लखनऊ, दिनांक 22-02-2024.

सेवा में

क्षेत्रीय प्रबन्धक,  
उ०प्र० राज्य सड़क परिवहन निगम  
लखनऊ क्षेत्र लखनऊ-226001.

विषय:- उ०प्र० परिवहन निगम, क्षेत्रीय कार्यशाला विभूतिखण्ड गोमतीनगर लखनऊ परिसर में पी०पी०पी० निर्माण कार्य में बाधक 92 हरे खड़े वृक्षों की पातन अनुमति के सम्बन्ध में।

सन्दर्भ:- आपका पत्रांक-2521/क्ष०प्र०/पीपीपी-क्षेत्रीय कार्यशाला/वृक्ष पातन/2024, दिनांक 17-02-2024।

उपरोक्त विषयक सन्दर्भित पत्र का अवलोकन करने का कष्ट करें, उ०प्र० परिवहन निगम, क्षेत्रीय कार्यशाला विभूतिखण्ड गोमतीनगर लखनऊ परिसर में पी०पी०पी० निर्माण कार्य में बाधक यू०पी०एस०आर०टी०सी० के स्वामित्व वाले कुल 92 हरे खड़े वृक्षों की पातन अनुमति हेतु उ०प्र० वृक्ष संरक्षण अधिनियम-1976 (यथा-संशोधित) एवं उ०प्र० शासन पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-5 की शासनादेश संख्या 24/81-5-2020-07-93, दिनांक 07.01.2020 के प्राविधानों के अन्तर्गत आपने सन्दर्भित पत्र के माध्यम से अवगत कराया है कि उक्त 92 वृक्षों के पातन के बदले 10 गुना ट्रीगार्ड वृक्षारोपण कार्य बस स्टेशनों/कार्यशालाओं/कार्यालय परिसर में अपने व्यय पर करा दिया जायेगा। जमानत हेतु एफ०डी०आर० संख्या-240800PU00022878 दिनांक 16-02-2024 रू० 103000.00 एवं पातन अनुमति/मूल्यांकन शुल्क हेतु डिमाण्ड ड्राफ्ट सं०-285087 दिनांक 30-01-2024 रू० 13060.00 (पंजाब नेशनल बैंक) इस कार्यालय को उपलब्ध कराया गया है।

उप प्रभागीय वनाधिकारी मोहनलालगंज एवं क्षेत्रीय वन अधिकारी शहरी की जाँच आख्या एवं संस्तुति के अनुसार विषयक स्थल पर स्थित 92 हरे खड़े वृक्षों की पातन अनुज्ञा आपको इस प्रतिबन्ध के साथ प्रदान की जाती है, कि उक्त वृक्षों के अतिरिक्त अन्य वृक्षों को किसी प्रकार की कोई क्षति नहीं पहुँचायी जायेगी। किसी भी प्रकार के विवाद की स्थिति में अथवा अवैध कटान होने पर पूर्ण उत्तरदायित्व आपका होगा।

उक्त 92 हरे खड़े वृक्षों की पातन हेतु अवधि दिनांक 30-03-2024 तक अनुमति होगी। प्रकाष्ठ के अभिवहन हेतु उ०प्र० अभिवहन नियमावली-1978 का अनुपालन कराना होगा।

(डा० रवि कुमार सिंह)

वन संरक्षक/प्रभागीय वनाधिकारी,  
अवध वन प्रभाग, लखनऊ।

पत्रांक- / 22-10, तददिनांकित.

प्रतिलिपि-निम्नलिखित को सन्दर्भित पत्र के कम में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1-उप प्रभागीय वनाधिकारी मोहनलालगंज को उनकी संस्तुति के कम में।

2-क्षेत्रीय वन अधिकारी शहरी को उनकी संस्तुति पत्र सं०-674/22-10, दिनांक 18-12-2023 एवं इस कार्यालय पत्रांक-4809/22-10, दिनांक 21-12-2023 तथा पत्रांक-6320/22-10, दिनांक 09-02-2024 के कम में इस निर्देश के साथ प्रेषित कि यू०पी०सी०आर०टी०सी० के स्वामित्व वाले 92 हरे खड़े वृक्षों का मूल्यांकन सूची सम्बन्धित को उपलब्ध कराते हुए कृत कार्यवाही से 01 प्रति इस कार्यालय में तत्काल उपलब्ध कराना सुनिश्चित करें।

3085  
28/2/24

श्री. जोगिन्द्र सिंह

ARUN  
29/2/24

(डा० रवि कुमार सिंह)

वन संरक्षक/प्रभागीय वनाधिकारी,  
अवध वन प्रभाग लखनऊ।

TRUE 26 TRANSLATED COPY

(21)

Office Telephone No.: 0522-2716723

E-mail:

[dfolucknow@gmail.com](mailto:dfolucknow@gmail.com)

[dfolu-up@nic.in](mailto:dfolu-up@nic.in)

**OFFICE OF DIVISIONAL FOREST OFFICER, AVADH FOREST  
DIVISION, UTTAR PRADESH, LUCKNOW**

Letter No. 6705/22-10 Lucknow, Dated , Date: 22.02.2124.

To

Regional Manager,  
Uttar Pradesh State Road Transport Corporation,  
Lucknow Region, Lucknow-226001.

Subject: Regarding permission for felling of 92 green standing trees obstructing the PPP construction work in the premises of Uttar Pradesh Transport Corporation, Regional Workshop, Vibhuthikhand Gomtinagar Lucknow.

Reference: Your letter no.-2521/Region/PPP-Regional Workshop/Tree Felling/2024, dated 17.02.2024.

Please have perusal on the letters of above referred subject for felling permission of total 92 green standing trees owned by UPSRTC which are obstructing the PPP construction work in the premises of Uttar Pradesh Transport Corporation, Regional Workshop Vibhuthikhand Gomtinagar Lucknow, under the provisions of Uttar Pradesh Tree Protection Act, 1976 (as amended) and Government Order No. 24/81-5-2020-07-93, dated 07.01.2020 of Uttar Pradesh Government Environment, Forest and Climate Change Section-5, you have informed through the referenced letter that in lieu of felling of the said 92 trees, 10 times more tree guard plantation work should be done at bus stations / workshops. It will be done in the office premises at your own expense. For security, FDR No. 240800PU00022878 dated 16.02.2024 for Rs. 1,03,000.00 and Demand Draft No. 285087 dated

30.01.2024 of Rs. 13,060.00 (Punjab National Bank) for felling permission/ valuation fee has been made available to this office.

As per the enquiry report and recommendation of the Sub Divisional Forest Officer Mohanlalganj and Regional Forest Officer Urban, felling permission for 92 green standing trees situated at the subject site is given to you with the restriction that apart from the said trees, no damage of any kind will be caused to other trees. In case of any dispute or illegal cutting, the full responsibility will be of you.

The period for felling of the said 92 green standing trees will be permissible till 30.03.2024. For transportation of wood, compliance of UP Transportation Rules, 1978 will have to be done.

Sd/-  
(Dr. Ravi Kumar Singh)  
Conservator / Divisional Forest Officer,  
Avadh Forest Division, Lucknow.

Letter No.- / 22-10, even dated.

Copy sent to the following for information and necessary action in the matter.

1. Sub Divisional Forest Officer Mohanlalganj in the order of his recommendation.
2. Regional Forest Officer Urban in order of his recommendation letter no.- 674/22-10, dated 18.12.2023 and this office letter no.-4809/22-10, dated 21.12.2023 and letter no.-6320/22-10, dated 09.02.2024 with the instruction that the valuation list of 92 green standing trees owned by UPCRTC should be made available to the concerned and 01 copy of the action taken should be made available to this office immediately.

(Dr. Ravi Kumar Singh)  
Conservator / Divisional Forest Officer,  
Avadh Forest Division, Lucknow.

Annexure-4

4418653549

का. प्र. व. नि. ग. म.



कार्यालय क्षेत्रीय प्रबन्धक  
उत्तर प्रदेश राज्य सड़क परिवहन निगम,  
लखनऊ क्षेत्र, 06 सप्रू मार्ग, लखनऊ-226001  
ईमेल-rmlko12@gmail.com

96775611149

31/05/24

15

दिनांक: 05.2024

24

पत्रांक: /ल0क्ष0/क्ष0प्र0/पीपीपी-क्षेत्रीय कार्यशाला/वृक्ष पातन/2024

सेवा में,

प्रभागीय विकय प्रबन्धक  
उ0प्र0 वन निगम, लखनऊ,  
21/475 तृतीय तल, इन्दिरा नगर,  
लखनऊ।

विषय:- उ0प्र0 परिवहन निगम, क्षेत्रीय कार्यशाला, विभूतिखण्ड, गोमतीनगर, लखनऊ परिसर में पी0पी0पी0 निर्माण कार्य में बाधक 92 हरे खड़े वृक्षों की पातन कार्यवाही सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि उ0प्र0 परिवहन निगम, लखनऊ क्षेत्र की क्षेत्रीय कार्यशाला, विभूतिखण्ड, गोमतीनगर, लखनऊ, जो उ0प्र0 शासन की महत्वकांक्षी परियोजना पी0पी0पी0 से आच्छादित है, उक्त प्रस्तावित विभूतिखण्ड, गोमतीनगर बस टर्मिनल की भूमि पर स्थित पेड़ों को हटाये जाने हेतु वन विभाग से आवश्यक अनुमति प्राप्त करते हुये पेड़ों की कटायी कराये जाने हेतु अपर प्रबन्ध निदेशक महोदया, परिवहन निगम मुख्यालय, लखनऊ के पत्र संख्या: 2023 पीपीपी सेल/2023-178पीपीपी/2023 दिनांक: 27.09.2023 द्वारा निर्देशित किया गया है। (छाया प्रति संलग्न)

इस सम्बन्ध में वन संरक्षक/प्रभागीय वनाधिकारी, अवध वन प्रभाग, लखनऊ के पत्रांक: 6705/22-10 लखनऊ दिनांक: 22.02.2024 द्वारा प्रभागीय वनाधिकारी मोहनलालगंज एवं क्षेत्रीय वन अधिकारी शहरी की जाँच आख्या एवं संस्तुति के अनुसार उपरोक्त स्थल पर उ0प्र0 परिवहन निगम के स्वामित्व वाले 92 हरे खड़े वृक्षों की मूल्यांकन सूची (मूल्यांकन धनराशि रू0 198122/-) प्रेषित करते हुये, पूर्व में पातन अनुमति प्रदान की गयी है। (छाया प्रति संलग्न) वर्तमान में पी0पी0पी0 निर्माण कार्य में हो रहे विलम्ब के दृष्टिगत शीघ्र पातन कार्यवाही कराया जाना अतिआवश्यक है।

अतः अनुरोध है कि क्षेत्रीय कार्यशाला, उ0प्र0 परिवहन निगम, विभूतिखण्ड, गोमतीनगर, लखनऊ में पी0पी0पी0 निर्माण कार्य में बाधक उ0प्र0 परिवहन निगम के स्वामित्व वाले 92 हरे खड़े वृक्षों की पातन कार्यवाही अपने स्तर पर कराने का कष्ट करें तथा इस हेतु इस स्तर से की जाने वाली कार्यवाही हेतु निर्देशित करने का भी कष्ट करें ताकि शीघ्र पातन कार्यवाही सम्पन्न हो सके।

संलग्नक:- यथोक्त।

भवदीय

(आर0के0 त्रिपाठी)  
क्षेत्रीय प्रबन्धक

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- प्रधान प्रबन्धक (पी0पी0पी0), परिवहन निगम मुख्यालय, लखनऊ।
- 2- सेवा प्रबन्धक, उ0प्र0 परिवहन निगम, लखनऊ क्षेत्र।
- 3- सहायक क्षेत्रीय प्रबन्धक (वित्त), उ0प्र0 परिवहन निगम, लखनऊ क्षेत्र।

(आर0के0 त्रिपाठी)  
क्षेत्रीय प्रबन्धक

विपणन प्रभाग/डोर

कार्य करे  
18/5

OFFICE OF THE REGIONAL MANAGER  
UTTAR PRADESH STATE ROAD TRANSPORT CORPORATION  
Lucknow region, 05 Sapru Marg, Lucknow-226001  
Email: [rmlko12@gmail.com](mailto:rmlko12@gmail.com)

Letter No. 7318 / Lucknow Region/R.M/PPP/Regional Workshop/Tree  
Felling/2024 Dated 15.05.2024

To

The Divisional Sales Manager  
Uttar Pradesh Forest Corporation, Lucknow,  
21/475, Third Floor, Indira Nagar  
Lucknow.

Subject:- Action with regard to felling of 92 green trees obstructing the PPP construction work in the premises of Uttar Pradesh Transport Corporation, Regional Workshop, Vibhutikhand, Gomtinagar, Lucknow.

Sir,

Please be informed about the above subject that the Regional Workshop of Uttar Pradesh Transport Corporation, Lucknow Region, Vibhutikhand, Gomtinagar, Lucknow, which is covered under the ambitious PPP project of the Government of Uttar Pradesh, has been directed by the letter no. 2023 PPP Cell / 2023-178 PPP / 2023 dated 27.09.2023 of the Additional Managing Director, Transport Corporation Headquarters, Lucknow, to get the trees cut after obtaining necessary permission from the Forest Department for removal of trees existed on the land of the said proposed Vibhutikhand, Gomtinagar Bus Terminal. (Photocopy enclosed).

In this regard, as per the enquiry report and recommendation of Divisional Forest Officer Mohanlalganj and Regional Forest Officer Urban by the Forest Conservator / Divisional Forest Officer, Avadh Forest Division, Lucknow, letter no. 6705/22-10 Lucknow dated: 22.02.2024, felling permission has been granted earlier by sending the valuation list (valuation

amount Rs. 1,98,122/-) of 92 green standing trees owned by Uttar Pradesh Transport Corporation at the above mentioned place. (Photocopy enclosed) At present, in view of the delay in PPP construction work, it is very important to get the felling work done at the earliest.

Therefore, it is requested that you kindly get the felling of 92 green trees owned by UP Transport Corporation be done at your own level, which are obstructing the PPP construction work at Regional Workshop, UP Transport Corporation, Vibhutikhand, Gomtinagar, Lucknow and it is also directed for the action to be taken at this level so that the felling process can be completed soon.

Annexure : As mentioned.

Yours sincerely,

Sd/-  
(R.K. Tripathi)  
Regional Manager

Copy sent to the following for information and necessary action:-

1. The Chief Manager (PPP), Transport Corporation Headquarters, Lucknow.
2. The Service Manager, UP Transport Corporation, Lucknow Region.
3. Assistant Regional Manager (Finance), UP Transport Corporation, Lucknow Region.

Sd/-  
(R.K. Tripathi)  
Regional Manager

24, 1:20 PM

8/24-25

27



## उत्तर प्रदेश वन विभाग

(यह नोट शीट बीडिंग के नियमों के अंतर्गत दांक्षित अर्थात् तथा सुरक्षित रखी जायगी)  
ई-नोट शीट

अन्य, DSMLKO/1145, दि. 27/05/2024, प्रभागीय विक्रय प्रबन्धक लखनऊ, About औद्योगिक क्षेत्र सरोजनी नगर जनपद स्थित मे0 अशोका लिलैण्ड(पूर्व में स्क्वटर इण्डिया परिसर) में भवन/शेडों के निर्माण कार्य में बाधक 308 पेडों/वृक्षों को दिनांक 05.06.2024 को विशेष सार्वजनिक नीलाम हेतु स्वीकृति।

महोदय,

अवनत कराना है कि वरिष्ठ प्रबन्धक(सिविल) उत्तर प्रदेश राज्य औद्योगिक विकास प्राधिकरण लखनऊ ने अपने पत्रांक 191/एसआईडीए/वरि030(सि0)/लखनऊ/दिनांक- 24.05.2024 द्वारा औद्योगिक क्षेत्र सरोजनी नगर जनपद स्थित मे0 अशोका लिलैण्ड(पूर्व में स्क्वटर इण्डिया परिसर) में भवन/शेडों के निर्माण कार्य में बाधक 308 पेडों/वृक्षों को प्रभागीय वनाधिकारी, अवध वन प्रभाग लखनऊ का पत्रांक 9677/22-10(स्क्वटर इण्डिया) लखनऊ/ दिनांक 24.05.2024 मूल्यांकन प्रति सलग्न कर, शीघ्र नीलामी के माध्यम से निस्तारण हेतु अनुरोध किया गया है।

अतः वरिष्ठ प्रबन्धक(सिविल) उत्तर प्रदेश राज्य औद्योगिक विकास प्राधिकरण लखनऊ के अनुरोध एवं कार्य की आवश्यकता एवं महत्ता को देखते हुये 308 पेडों वृक्षों को दिनांक 05.06.2024 को विशेष सार्वजनिक नीलाम के माध्यम से निस्तारण करने हेतु अनुमोदन प्रदान करना चाहें।

औद्योगिक क्षेत्र सरोजनी नगर जनपद स्थित मे0 अशोका लिलैण्ड(पूर्व में स्क्वटर इण्डिया परिसर) में भवन/शेडों के निर्माण कार्य में बाधक 308 पेडों/वृक्षों को दिनांक 05.06.2024 को विशेष सार्वजनिक नीलाम हेतु स्वीकृति।

वित्तीय प्रभाव, 0.00, अनुमानित वित्तीय लाभ, 0.00

अनुलग्नक

(1)

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दविन्दर सिंह

27 May 2024

प्रभागीय विक्रय प्रबन्धक, प्रभागीय विक्रय प्रबन्धक लखनऊ

स्तर 2 (अतिरिक्त स्तर 1)  
Recommended.

संस्तुति

संजय कुमार

27 May 2024

क्षेत्रीय प्रबंधक, क्षेत्रीय प्रबंधक लखनऊ विकास

स्तर 3 (स्वीकृति / संयुक्त स्वीकृति स्तर 1)  
approved

अनुमोदित

राम कुमार महाप्रबन्धक विपणन

28 May 2024

महाप्रबन्धक विपणन, महाप्रबन्धक विपणन लखनऊ

मेरे द्वारा मुद्रित:

स्याही से हस्ताक्षर

दविन्दर सिंह, प्रभागीय विक्रय प्रबन्धक,

28 May 2024 : 13:20, आई पी: 45.64.159.187

दिये  
20/5

7/04-25

28



## उत्तर प्रदेश वन निगम

(यह नोट शीट बीडिंग के नियमों के अंतर्गत बांझित अवधि तक सुरक्षित रक्खी जायगी)  
ई-नोट शीट

अन्य, DSMLKO/1147, दि०. 27/05/2024, प्रभागीय विक्रय प्रबन्धक लखनऊ, About उत्तर प्रदेश परिवहन निगम, क्षेत्रीय कार्यशाला, विभूतिखण्ड गोमतीनगर, लखनऊ परिसर में पी.पी.पी. निर्माण कार्य में बाधक 92 हरे खडे वृक्षों को दिनांक 05.06.2024 को विशेष सार्वजनिक नीलाम के माध्यम से निस्तारण करने हेतु अनुमोदन.

महोदय,

अवगत कराना है कि क्षेत्रीय प्रबन्धक, उत्तर प्रदेश राज्य सड़क परिवहन निगम परिवहन ने अपने पत्रांक 7318/ल०क्ष०/क्ष०प्र०/पीपीपी- क्षेत्रीय कार्यशाला/वृक्ष पातन/2024/दिनांक- 25.05.2024 द्वारा उत्तर प्रदेश परिवहन निगम, क्षेत्रीय कार्यशाला, विभूतिखण्ड गोमतीनगर, लखनऊ परिसर में पी.पी.पी. निर्माण कार्य में बाधक 92 हरे खडे वृक्षों को प्रभागीय वनाधिकारी, अवध वन प्रभाग लखनऊ का पत्रांक 6705/22-10 लखनऊ/दिनांक 22.02.2024 मूल्यांकन प्रति संलग्न कर, शीघ्र नीलामी के माध्यम से निस्तारण हेतु अनुरोध किया गया है।

अतः क्षेत्रीय प्रबन्धक, उत्तर प्रदेश राज्य सड़क परिवहन निगम परिवहन के अनुरोध एवं कार्य की आवश्यकता एवं महत्ता को देखते हुये 92 खडे वृक्षों को दिनांक 05.06.2024 को विशेष सार्वजनिक नीलाम के माध्यम से निस्तारण करने हेतु अनुमोदन प्रदान करना चाहें।

उत्तर प्रदेश परिवहन निगम, क्षेत्रीय कार्यशाला, विभूतिखण्ड गोमतीनगर, लखनऊ परिसर में पी.पी.पी. निर्माण कार्य में बाधक 92 हरे खडे वृक्षों को दिनांक 05.06.2024 को विशेष सार्वजनिक नीलाम के माध्यम से निस्तारण करने हेतु अनुमोदन.

वित्तीय प्रभाव, 0.00, अनुमानित वित्तीय लाभ, 0.00

अनुलग्नक

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दविन्दर सिंह  
27 May 2024

प्रभागीय विक्रय प्रबन्धक, प्रभागीय विक्रय प्रबन्धक लखनऊ

स्तर 2 (अतिरिक्त स्तर 1)  
Recommended.

संस्तुति  
संजय कुमार  
27 May 2024

क्षेत्रीय प्रबंधक, क्षेत्रीय प्रबन्धक लखनऊ विकास

स्तर 3 (स्वीकृति / संयुक्त स्वीकृति स्तर 1)  
approved

अनुमोदित  
राम कुमार महाप्रबन्धक विपणन  
28 May 2024

महाप्रबन्धक विपणन, महाप्रबन्धक विपणन लखनऊ

मेरे द्वारा मुद्रित:

स्याही से हस्ताक्षर  
दविन्दर सिंह, प्रभागीय विक्रय प्रबन्धक,  
28 May 2024 : 13:19, आई पी: 45.64.159.187

दविन्दर सिंह  
28/05/2024

E-Note Sheet

**UTTAR PRADESH FOREST CORPORATION**

(This note sheet will be preserved for the required period as per weeding rules)

E-Note Sheet

Others, DSMLKO/1145, dated 27.05.2024, Divisional Sales Manger, Lucknow, with regard to Special public auction for 308 trees on 05.06.2024 which are obstructing the construction work of building/sheds in M/s Ashok Leyland (formerly Scooter India complex) located in Industrial Area, Sarojini Nagar, Lucknow.

Sir,

It is to inform that Senior Manager (Civil), Uttar Pradesh State Industrial Development Authority, Lucknow, vide its letter no. 191/SIDA/ Sr. Manager (Civil) / Lucknow/ dated 24.05.2024 has requested for removal of 308 trees obstructing the construction work of building/shedes of M/s Ashoka Leyland (formerly Scooter India Complex) located in Industrial Area Sarojini Nagar District, by attaching the letter no. 9677/22-10(Scooter India) Lucknow dated 24.05.2024, copy of valuation of Divisional Forest Officer, Avadh Forest Division, Lucknow for expeditious disposal through auction.

Therefore, considering the request and important need of work of Senior Manager (Civil), Uttar Pradesh State Industrial Development Authority, Lucknow, approval is to be given for disposal of 305 standing trees through special public auction on 05.06.2024.

---

Approval for special public auction on 05.06.2024 for removal of 308 trees which are obstructing construction of building/sheds in M/s Ashoka Leyland (formerly Scooter India complex) located at Industrial Area, Sarojini Nagar District.

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Financial impact 0.00, expected financial benefit 0.00

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Annexure

(1)

-308 pdf

Davinder Singh

27 May 2024

Divisional Sales Manger, Divisional Sales Manager, Lucknow

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Level 2

Recommended

Approval

Sanjay Kumar

27 May 2024

Regional Manager,Regional Manager, Lucknow

Level 3

Approved

Recommended

Ram Kumar General Manger Commercial

28 May 2024

Published by me:

Sign with ink

Davinder Singh, Divisional Sales Manager

28 May 2024 : 13:20, I.P. 45.64.159.187

E-Note Sheet

**UTTAR PRADESH FOREST CORPORATION**

(This note sheet will be preserved for the required period as per weeding rules)

E-Note Sheet

Others, DSMLKO/1147, dated 27.05.2024, Divisional Sales Manger, Lucknow, with regard to Special public auction for 92 trees on 05.06.2024 which are obstructing the construction of PPP work at U.P. Transport Corporation, Regional Workshop, Vibhuti Khand, Gomti Nagar, Lucknow, campus.

Sir,

It is to inform that Regional Manager, Uttar Pradesh State Road Transport Corporation vide its letter no. 7318/Luck Area/Reg. Mgr/PPP/Reg.Workshop/Tree felling/2024 dated 25.05.2024 has requested for removal of 92 standing green trees obstructing PPP construction work at U.P.Transport Corporation Regional Workshop, Vibhuti Khand, Gomti Nagar, Lucknow, by attaching the letter no. 6705/22-10 Lucknow dated 22.02.2024, copy of valuation of Divisional Forest Officer, Avadh Forest Division, Lucknow for expeditious disposal through auction.

Therefore, considering the request and important need of work of Regional Manager, Uttar Pradesh State Road Transport Corporation, Lucknow, approval is to be given for disposal of 92 standing trees through special public auction on 05.06.2024.

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Approval for special public auction on 05.06.2024 for removal of 92 standing green trees which are obstructing construction of PPP Work at U.P.Transport Corporation Regional Workshop, Vibhuti Khand, Gomti Nagar, Lucknow.

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Financial impact 0.00, expected financial benefit 0.00

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Annexure

(1)

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Davinder Singh

27 May 2024

Divisional Sales Manger, Divisional Sales Manager, Lucknow

Level 2

Recommended

Approval

Sanjay Kumar

27 May 2024

Regional Manager,Regional Manager, Lucknow

Level 3

Approved

Recommended

Ram Kumar General Manger Commercial

28 May 2024

Published by me:

Sign with ink

Davinder Singh, Divisional Sales Manager

28 May 2024 : 13:19, I.P. 45.64.159.187

33

38

VAKALATNAMA

IN THE COURT OF NATIONAL GREEN TRIBUNAL (P.B) NEW DELHI

D.A

Cr./M/Suit/Appeal No. 813

JURISDICTION of 2024

LD. TRIBUNAL ON ITS OWN MOTION

Plaintiff/Appellant/Petitioner/Complainant

VERSUS

U.P. FOREST CORPORATION AND ORS

Defendant/Respondent/Accused

KNOW ALL to whom these presents come that I/We SHIV KUMAR MEENA

SALES OFFICER OF U.P. FOREST CORPORATION (RESPONDENT No 1)

DEVESH SINGH (EMRL No D-353/97(R)



(hereinafter called the Advocate) to be my/our Advocate in the above-noted case and aut

To act, appear and plead in the above-noted case in this court, or in any other court in which the samemay be tried or heard and also in Appellate court including subject to payment of fees separately for each court by me/us.

To sign, file, verify and present pleadings, replications, appeals, cross-objections, or petitions for executions, review, revision, restoration, withdrawal, compromise or other petition, replies, objections, or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case, or submit to arbitration any difference or disputes that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate when-ever the may think fit to do so and to sign the power of attorney on my / our behalf.

And I/we, the undersigned do hereby agree to ratify and confirm all acts, done by the Advocate or his substitute in the matter as my/our acts as if done by me/us to all intents and purposes.

And I/we, undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance, when the case is called.

And I/We, the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment costs whenever order by the Court shall be of the advocate which he shall receive and retain for himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me / us to be paid to the advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do here unto set my/our hand to these presents the contents of which have been understood by me / us this 14 day of OCTOBER 2024

Accepted subject to the terms of the fees.

Advocate D Singh Shreej Singh A/7975/21



Client Shiv Kumar Meena Sales Officer U.P. Forest Corporation Ghaziabad (U.P.)

अज्ञान टोका अज्ञान टोका पचास रुपिया 50 രൂപയാണു് അറബിയിൽ 50 രൂപ പന്നാസ रुपये 50 രൂപ। पचास रुपये पञ्चाशद् रूप्यकाणि

अपरक्राम्य

NOT NEGOTIABLE



# भारतीय पोस्टल ऑर्डर INDIAN POSTAL ORDER

39

डाक महानिदेशक DIRECTOR GENERAL OF POSTS.

PAY TO Registrar General  
National Green Tribunal को

पचास रुपए की रक़म THE SUM OF RUPEES FIFTY ONLY



सत्यमेव जयते

डाक टिकट

POSTAGE STAMPS

₹ 50

AT THE POST OFFICE AT

कमीशन COMMISSION रुपए 5 RUPEES

प्रेषक अपना नाम और पता यहां लिख दे ।

SENDER MAY FILL IN HIS NAME AND ADDRESS HERE.

Devesh Singh

के डाकघर में अदा करें ।

वैधता - जारी करने के महिने के अंतिम दिन से 24 महिने और द्वितिय कमीशन के भुगतान जारी करने के महिने की अंतिम दिन से 36 महिने।  
Validity - 24 months from the last day of the month of issue and 36 months from the last date of the month of issue on payment of second commission.  
इस लाइन के नीचे मत लिखिए DO NOT WRITE BELOW THIS LINE

*[Signature]* 18/10/24  
पोस्ट मास्टर POSTMASTER

93G 512889

भारतीय डाक विभाग  
भारत  
भारत  
भारत  
भारत

एक टिका एकम टिका सो ३पिवा लोक महोदयकाको रूपमा काठमाडौं शंभर रुपये १०००० टिका टिक मैचुपटे शतं रूप्यकाणि

अपरक्राम्य

NOT NEGOTIABLE

भारतीय पोस्ट ऑर्डर  
INDIAN POSTAL ORDER

डाक महानिदेशक DIRECTOR GENERAL OF POSTS.

PAY TO Registrar General  
National Green Tribunal  
का

एक सौ रुपए की रकम THE SUM OF RUPEES ONE HUNDRED ONLY

₹ 100

AT THE POST OFFICE AT



सत्यमेव जयते

कमीशन COMMISSION रुपए 10 RUPEES

प्रेषक अपना नाम और पता यहां लिख दे।

SENDER MAY FILL IN HIS NAME AND ADDRESS HERE.

Devesh Singh

के डाकघर में अदा करें।

वैधता- जारी करने के महीने के अंतिम दिन से 24 महीने और वित्तिष कमिशन के भुगतान जारी करने के महीने की अंतिम दिन से 36 महीने।

Validity- 24 months from the last day of the month of issue and 36 months from the last date of the month of issue on payment of second commission.

इस लाइन के नीचे मत लिखिए DO NOT WRITE BELOW THIS LINE

56H 278369



डाक टिकट

POSTAGE STAMPS

18/10/24  
पोस्ट मास्टर POSTMASTER

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